

ITEM NO.26

Court 3 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 106/2021

KISHORECHANDRA WANGKHEMCHA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.27982/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.27978/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr.Colin Gonsalves, Sr. Advocate
Ms.Tanima Kishore, Advocate-On-Record
Mr. Sidharth Seem, Adv

For Respondent(s) Mr. Arvind Datar, Sr. Adv.
Ms. Nisha Bhambhani, Adv
Mr. Rahul Unnikrishnan, Adv
Mr. Kotla Harshavardhan, Adv
Ms. Vishakha Gupta, Adv.
Mr. Rahul Bhatia, AOR
Mr.V Lakshminarayanan, Adv
Mr.Sharath Chandran, Adv
Mr.Praveen Purohit, Adv
Mr.R Harikrishnan, Adv
Mr. Namit Saxena, AOR

Ms. Thulasi K. Raj, Advocate
Ms. Maitreyi S. Hegde, Advocate
Ms. Uttara P.V, Advocate
Ms. Sheryl Sebastian, Advocate
Mr. Nishe Rajen Shonker, AOR

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to the notice issued on the last occasion, learned Attorney General for India has appeared. He prays for and is granted two weeks' time to file written submissions.

Learned Solicitor General has appeared on behalf of the Union of India. He also prays for and is granted two weeks' time to file affidavit in reply.

List for further consideration on 27.07.2021.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER